

## **HIGH COURT OF KARNATAKA, BENGALURU**

October 17, 2020

### **CORRIGENDUM TO SPECIAL STANDARD OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY DATED 18.09.2020**

The following partial modification is given effect to the Special Standard Operating Procedure of District Judiciary dated September 18, 2020, from 19.10.2020.

1. The ceiling fixed on examination of five witnesses in clause 1 of the Special Standard Operating Procedure of District Judiciary dated September 18, 2020 shall not apply for recording of statements of witnesses/accused under section 164 of Cr.P.C.
2. The words '**Bar Association and**' mentioned in beginning of clause of 25 page 18 of Special Standard Operating Procedure of District Judiciary dated September 18, 2020 is hereby deleted. As a result clause 25 will commence with the word '**Canteens---**'.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

**(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL**